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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 2646/2020  
SANGAM SINGH KOCHAR ..... Petitioner  
Through: Petitioner in person.

versus

MINISTRY OF LAW & JUSTICE & ANR ..... Respondents  
Through: Mrs.Bharathi Raju, Sr. Panel Counsel  
for R-1 & R-2.  
Mr.Gautam Narayan, ASC for  
GNCTD for R-4.

**CORAM:**  
**HON'BLE THE ACTING CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**ORDER**

% **11.05.2022**

1. The petitioner has preferred the present Public Interest Litigation highlighting the poor state of the Consumer Courts established under the Consumer Protection Act, 1986 (superseded by the Consumer Protection Act, 2019) in the NCT of Delhi. The petitioner points out that there are several vacancies in the Consumer Forums; there is inadequate staff; and there is lack of infrastructure such as drinking water, toilets and even space for the Consumer Courts and their officers.
2. The respondent no. 4 has filed its Status Report. The same gives some facts and figures. However, we are not satisfied with the same. We direct the respondents to file a better Status Report giving the particulars with regard to each Consumer Forum district-wise. The particulars that the respondent should provide should include the number of sanctioned posts of the members of the Consumer Forums; the number of actual incumbents as on

date; the sanctioned strength of support staff of each of the Consumer Forum and the actual strength thereof; the drinking water and toilets facilities provided for both men and women at such Consumer Forums; whether there is any facilities provided for holding virtual hearing at such Consumer Forum and; the telephone connections, if any, provided in the Consumer Forums for access by the public and whether the said telephone connections are active working or not.

3. Let the particulars be filed as aforesaid by way of a Status Report, within the next four weeks.
4. List on 2<sup>nd</sup> September, 2022.

**VIPIN SANGHI, ACJ**

**NAVIN CHAWLA, J**

**MAY 11, 2022/rv**